

THE PUBLISHED IN THE GAZETTE OF INDIA EXTRA-ORDINARY PART-II
SECTION 3. SUB-SECTION (ii)

Government of India
Ministry of Finance
Department of Revenue
(Central Board of Direct Taxes)

NOTIFICATION
INCOME-TAX

New Delhi, the 6th December, 1996.

S.O. (E)-In exercise of the powers conferred by sub-section (i) of the section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes, hereby makes the following rules further to amend the Income-tax Rules, 1962, namely :-

1. (1) These rules may be called Income-Tax (Eighth Amendment) Rules, 1962.
(2) They shall come into force w.e.f. 29.9.1995.

2. In the Income-Tax Rules, 1962 :-

(a) in rule 82, is clause (2), after the words "a part of a superannuation fund", the words "which includes a fund, by whatever name called, established or constituted with a sole purpose of making payment of pension or family pension by the employer to his employees"; shall be inserted;

(b) in rule 89, the following proviso shall be inserted at the end, namely :-

"Provided that nothing in this rule shall apply to a fund established or constituted, under an irrevocable trust which has its sole purpose to make payment of pension or family pension, in accordance with the rules or regulations made under the following Central Acts, namely :-

- (i) the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 (5 of 1970), or

- (ii) the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980 (40 of 1980); or
- (iii) the State Bank of India Act, 1955 (23 of 1955); or
- (iv) the State Bank of India (Subsidiary Banks) Act, 1959 (38 of 1959); or
- (v) the Industrial Development Bank of India Act, 1964 (18 of 1964); or
- (vi) the National Bank for Agriculture and Rural Development Act, 1981 (61 of 1981); or
- (vii) the Export-Import Bank of India Act, 1981 (28 of 1981); or
- (viii) the Industrial Reconstruction Bank of India Act, 1984 (62 of 1984); or
- (ix) the Small Industries Development Bank of India Act, 1989 (39 of 1989) ; or
- (x) the National Housing Bank Act, 1987 (53 of 1987)".

(JAI RAJ KAJLA)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

F.No. 149/56/95-TPL.

No. 10242

Foot Note : The principal rules were published vide notification SO 969 dated 26.3.1962 and last amended by notification published under S.O. 810 (E) dtd 22.11.1996.

भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड 111 में प्रकाशनार्थ

भारत सरकार
तित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

अधिसूचना

आय - कर

नई दिल्ली, तारीख 6 दिसम्बर, 1961

का.आ. § अ § केन्द्रीय प्रत्यक्ष कर बोर्ड, आय- कर अधिनियम, 1961
§ 1961 का 43 § की धारा 295 की उपधारा § 111 द्वारा प्रदत्त शक्तियों का
प्रयोग करते हुए, आयकर नियम, 1962 का और संशोधन करने के लिए
निम्नलिखित नियम बनाता है, अर्थात् :-

1. § 11 इन नियमों का संक्षिप्त नाम आय-कर ^{आय-कर} - संशोधन §
नियम, 1966 है

§ 21 ये 29.9.1965 से प्रवृत्त होंगे ।

2. आयकर नियम, 1962 में :-

§ क § नियम 82 के खंड § 21 में "अधिवार्षिकी निधि का कोई भाग"
शब्दों के पश्चात् "जिसमें नियोजक द्वारा अपने कर्मचारियों को
पेंशन या परिवार पेंशन के संचाय करने के एक मात्र प्रयोजन से ^{स्थापित}
या गठित चाहे किसी भी नाम से पुकारा जाए कोई निधि भी
सम्मिलित है" शब्द अन्तः स्थापित किए जाएंगे ;

§ ख § नियम 89 के अन्त में निम्नलिखित परन्तुक अन्तः स्थापित
किया जाएगा, अर्थात् :-

" परन्तु इस नियम की कोई बात किसी अप्रतिस्पर्धीय न्यास के
अधीन स्थापित या गठित किसी ऐसे निधि को लागू नहीं होगी,
जिसका अपना एक मात्र प्रयोजन निम्नलिखित केन्द्रीय अधिनियमों
के अधीन बनाए गए नियमों या विनियमों के अनुसार पेंशन
या परिवार पेंशन का संचाय करना है; अर्थात् :-

